



2026:AHC:146519

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 18318 of 2026

Rahul Kumar Saroj

.....Applicant(s)

Versus

State Of U.P. And 3 Others

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ajay Pandey
Counsel for Opposite Party(s)	:	G.A.

Court No. - 66

HON'BLE ARUN KUMAR SINGH DESHWAL, J.

1. Heard Sri Ajay Pandey, counsel for the applicant, Sri Surya Mani Pandey, counsel for the first informant, Sri Roshan Kumar Singh, learned A.G.A. for the State and perused the record.

2. The instant bail application has been filed with a prayer to release the applicant on bail during trial in Case Crime No. 41 of 2026, under Sections 64(1), 74, 351(2), 352, 333 of B.N.S. and Section 3/4 of POCSO Act & Section 66E of I.T. Act, Police Station Manjhanpur, District Kaushambi.

3. As per the prosecution story, the victim has also lodged an FIR in Case Crime No.430 of 2025 prior to the present FIR on 13.12.2025 making allegation against the applicant that the applicant somehow obtained the obscene photographs of the victim by hacking her mobile phone and thereafter on the basis of these photographs the applicant started blackmailing her and thereafter threatened her on social media. In pursuance of that FIR, police had arrested the applicant and subsequently on release on bail, the applicant started threatening and blackmailing the victim and also sending obscene messages apart from demanding money in lieu of deleting her obscene video and photographs, therefore, the present FIR has been lodged and the victim has narrated the entire story in her statement recorded under Section 180 and 183 BNSS. The victim stated that though she was in relationship with the applicant but thereafter the applicant on the basis of some of her obscene video and photographs started blackmailing her and demand Rs.5 lacs by posting messages on Instagram and also sending messages to the victim.

4. Counsel for the applicant submitted that the victim was in relationship with the applicant and when the applicant refused to marry her then she lodged the FIR and falsely implicated the applicant. Therefore, the applicant has not committed any offence. It is further submitted that the applicant has explained the criminal history of one case. It is further submitted that charge sheet has been filed in the present case, therefore, there is no requirement of custodial interrogation. The applicant is a law abiding citizen and he is languishing in jail since 25.01.2026. In case, he is granted bail, he will not misuse the liberty of bail and would cooperate in the trial proceedings.

5. Per contra, learned A.G.A. as well as counsel for the first informant vehemently opposed the prayer for bail and submitted that during investigation messages sent by the applicant to the victim as well as her relative and also obscene photographs of the victim posted on social media were recovered by the police and the same has been produced before the Court for perusal. From the perusal of the messages sent by the applicant, to victim as well as messages posted on social media and letters sent by the applicant to victim, it is clear that he somehow obtained the obscene photographs and video of the victim and also posted the same on social media and also threatened the victim as well as her relatives by sending messages and these messages also contained filthy language. These messages, photographs and letters sent by the applicant shows that he had been continuously threatening and blackmailing the victim and demanding huge amount as a consideration to delete the obscene photographs and video, therefore, the applicant is not entitled to be released on bail.

6. Considering the aforesaid submissions of learned counsel for the parties and perusal of record, it is clear that the applicant may have in relationship with the victim but subsequently on the basis of obscene photographs and video, he started blackmailing the victim and sending filthy and obscene messages not only to the victim but also posted several photographs and videos on social media and considering the language and nature of messages and the nature of photographs and video posted by the applicant on social media, this Court is not inclined to release the applicant on bail.

7. Accordingly, the bail application is **rejected**.

8. On perusal of the messages and social media post sent by the applicant, this Court found that the applicant is not a person of sound mind, therefore, the C.M.O., Kaushambi is directed to conduct his mental examination and keep it on record of file of this case before the concerned district court.

9. Registrar (Compliance) is directed to communicate this order to the C.M.O., Kaushambi for compliance.

(Arun Kumar Singh Deshwal,J.)

July 17, 2026

CS/-